- Any other functions as it may consider necessary for the promotion of child rights.
- The Commission may summon and enforce the attendance of any person and examine him on oath.
- Recommending to the concerned Government or authority the initiation of proceedings for prosecution or such other action as deem fit against the concerned person(s).
- Recommending to the concerned Government or authority for the grant of such interim relief to the victim or the members of his family as the Commission consider necessary.

Private Placement Agencies in Andhra Pradesh

- 1747. SHRI RAMA MUNI REDDY SIRIGIREDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
 - (a) the details of Private Placement Agencies in Andhra Pradesh;
- (b) whether it is true that private placement agencies are located primarily in the cities;
- (c) whether the Ministry has issued any guidelines for regulation of the functioning of the private placement agencies; and
 - (d) if so, the details of the guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) There are about 133 Private placement Agencies in Andhra Pradesh.

- (b) Yes, Sir
- (c) and (d) To safeguard the interests of job-seekers, Ministry of Labour & Employment have issued guidelines to all the State Governments/Union Territory Administrations to consider regulation of the functioning of Private Placement Agencies, as per local needs.

Medical facilities for farmers and agricultural labourers

- 1748. SHRI C. RAMACHANDRAIAH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the details of farmers and agricultural labourers in the State of Andhra Pradesh;

- (b) the details of medical services available to this Community in the States;
- (c) whether Government propose to introduce separate medical facilities for them on the pattern of Employees State Insurance (ESI); and
- (d) if not, the steps being taken by Government to ensure fulfilment of medical need of this community?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) As per the Census 2001 data, there are 13,832,152 agricultural labourers and 7,859,534 cultivators in the state of Andhra Pradesh.

- (b) There is no scheme to provide medical services exclusively to the agricultural labourers.
 - (c) No, Sir.
- (d) Agricultural labourers alongwith others are availing the facilities of medical and health care infrastructure of both States and that the Central Governments from State level to district and tehsil and sub centers spread all over the country. The Government has launched National Rural Health Mission with the objective to provide effective health care to rural population. The Government has also redesigned the Universal Health Insurance Scheme (UHIS), which is available to families living below poverty line (BPL) which, *inter-alia*, include agricultural labourers, at subsidized annual premium. The scheme provides for reimbursement of hospitalization expenses Up to Rs. 30,000/- basis per family coverage of death of worker due to accident (Rs. 25,000/-) etc.

Compensation to child labourers

- †1749. SHRIMATI KUM KUM RAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that it has been recommended in the CAG report that payment of Rupees Twenty Thousand should be made to child labourers as compensation;
- (b) if so, the number of child labourers who have been given this compensation so far; and
 - (c) the State-wise details thereof?

[†]Original notice of the question was received in Hindi.